

†[OPENING OF A HOMOEOPATHIC DISPENSARY AT SOUTH AVENUE, NEW DELHI]

1565. SHRI SURAJ PRASAD : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government have received representations with regard to the opening of a Homoeopathic dispensary at South Avenue, New Delhi; and

(b) if so, what action has been taken by Government thereon?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास और नगर विकास मंत्रालय में राज्य मंत्री (श्री बी० एस० मूर्ति) :

(क) जी हाँ ।

(ख) 1970-71 में केन्द्रीय स्वास्थ्य योजना, दिल्ली के संसोधित बजट अनुदान में नये औषधालय खोलने के लिये कोई प्रावधान नहीं है। वैसे, अन्य उप-शीर्षों के अधीन यदि बचत से धन उपलब्ध हुआ तो साउथ एवेन्यू, नई दिल्ली में होम्योपैथी का एक छोटा एकक खोलने के प्रयत्न किये जायेंगे।

†[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes, Sir.

(b) There is no provision in the sanctioned budget grant for the C.G.H. Scheme, Delhi for the year 1970-71 for opening of new dispensaries. However, efforts will be made to set up a small Homoeopathic Unit at South Avenue, New Delhi, subject to availability of funds out of savings, if any, under other sub-heads.]

CLOSURE OF KALIPAHARI COLLIERY,  
WEST BENGAL

1566. SHRI BALACHANDRA MENON :

SHRI KALYAN ROY :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government are aware that the Kalipahari Colliery, West Ben-

gal, was suddenly closed down by the management in the first week of November, 1970;

(b) if so, whether a prior notice was given to the Government under Rule 40 of Coal Mines (Conservation and Safety) Rules by the Management;

(c) whether it is a fact that the colliery has not paid royalty to the Government for a long time;

(d) if so, what is the amount due from the management; and

(e) what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY) : (a) Yes, Sir. The colliery has, however, resumed operation from the 30th November, 1970.

(b) No, Sir.

(c) Yes, Sir.

(d) Amount due upto 31-3-70 was Rs. 18,77,583.00.

(e) The Government of West Bengal had started a certificate case in 1968 under Public Demand Recovery Act to realise royalty dues which amounted to Rs. 15,84,669.53 for the period upto 31-3-68. M/s. Ghusick Muslia Collieries Limited, the owner of this colliery, obtained a ruling from the High Court at Calcutta against this certificate case. The State Government are contesting this rule, which has not yet been disposed of. No further certificate case for the subsequent period has been started by the Government of West Bengal.

A.B.M.S. DEGREE OF TIBBIA COLLEGE

1567. SHRI D. THENGARI : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the degree of A.B.M.S. conferred by Tibbia College, Delhi is equivalent to the M.B.B.S. degree;

(b) whether it is also a fact that persons passing the degree of A.B.M.S.